

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25.

C.P. (IB)/123(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Fraser And Company Ltd.

Vs.

Shraddha Landmark Private Limite

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Devul Dighe, Ld. Counsel for the Operational Creditor present through VC. Mr. Gaurav Joshi, Sr. Counsel, a/w Adv. Piyush Raheja, Adv. Samarth Patel, Bhuvan Singh, Shavez Mukri i/b Adv. Santosh Thakur, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that connected case of the same Financial Creditor and group company of the Corporate Debtor has been reserved for orders on 17.05.2024 before the Bench-V of this Tribunal. The order of the Bench-V is awaited.
3. List this matter for further consideration on **31.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)